

Survey of Palamau District, Bihar

5222. KUMARI KAMLA KUMARI: Will the Minister of PLANNING be pleased to state:

(a) whether Government propose to undertake a survey of Palamau district of Bihar for a special assistance for the development of agricultural land thereof; and

(b) if not, the reasons thereof?

THE MINISTER OF PLANNING (SHRI N. D. TIWARI): (a) and (b). Palamau district of Bihar is covered under the Drought Prone Areas Programmes since the Fourth Plan period. The Programme aims at restoring ecological balance and elevating the levels of production including agricultural production to the extent possible. Soil and land use capability surveys, are conducted as part of the Programme. Programme components are formulated on the basis of potential for development.

Funds for the Programme are provided by the Government of India and the State Government on a matching basis. During the period 1974—80 (upto Feb., 1980, a total expenditure of about Rs. 4.22 crores was incurred under the Programme. Expenditure on development of agriculture including soil conservation was of the order of Rs. 1.12 crores. Expenditure on development of irrigation was Rs. 1.74 crores.

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5223. SHRI BALASAHEB VIKHE PATIL:

SHRI B. R. WASNIK:

SHRI R. N. YADAV:

SHRI V. N. GADGIL:

SHRI K. RAMAMURTHY:

DR. VASANT KUMAR PANDIT:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Sakal Papers Private Limited, Poona propose to print and publish daily Sakal from Kolhapur;

(b) whether the Company has not obtained the necessary licence under Section 11 of the Industries (Development and Regulation) Act, 1951; and

(c) if so, what action Government propose to take against the Company?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) Yes, Sir.

(b) No, Sir.

(c) There has not been any contravention of the provisions of the Industries (Development and Regulation) Act, 1951 so far.

Road Block to stop the Car of a Minister in J & K

5224. SHRI KISHORE CHANDRA S. DEO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that during the election campaign for Lok Sabha elections, a road block was erected to stop the car of the then Union Cabinet Minister at Inderwal constituency in Doda district in Jammu and Kashmir State on the 20th November, 1979 obviously with hostile intention; and

(b) whether the matter has been investigated by the CBI and if so, the result of the investigations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA)

(a) Presumably the Hon'ble Member is referring to the incident of the 20th November, 1979 in which Dr. Karan Singh, the then Union Minister of Education and Social Welfare, was involved. According to the information received from the Jammu and Kashmir Government, Dr. Karan Singh's allegation that during the last Lok Sabha elections

in that State a road block was erected to stop his car in Doda district was enquired into by the State Government. It was found that on the 19th November, 1979, a timber firm had engaged some trucks for the carriage of sleepers from Kanchan Nallah, Gandoh, tehsil Bhandarwah. The temporary support erected for loading the sleepers in the trucks was forgotten to be removed from the road till the time of the return of Dr. Karan Singh from Gandoh. The State Government have denied that there was any intentional blockade or mischief directed against the Minister. Adequate Police arrangements were made and protection provided by the State Government to Dr. Karan Singh during his tour of Doda district from the 16th November, 1979.

(b) No, Sir.

राजस्थान पुलिस सेवा के अधिकारियों की भारतीय पुलिस सेवा में पदोन्नति

5225. श्री वृद्धि चन्द जैन : क्या गृह मंत्री

यह बताने की कृपा करेंगे कि :

(क) क्या राजस्थान के गृह विभाग ने राजस्थान पुलिस सेवा के अधिकारियों की भारतीय पुलिस सेवा में पदोन्नति हेतु वर्ष 1980-81 के लिए एक पैनल दिसम्बर, 79 में तैयार किया था ;

(ख) एक उपरोक्त पैनल तैयार करते समय वरीयता और उच्च कोटि की योग्यता को महत्व नहीं दिया गया था ;

(ग) क्या इस पैनल में उन पुलिस अधिकारियों को सम्मिलित करने की सिफारिश की गई थी, जिनका नाम 1975 से 1978 तक के वर्षों के पैनलों में कभी शामिल नहीं किया गया था उनका रिकार्ड खराब, साधारण तथा मौसत दर्जे का था ;

(घ) क्या उपरोक्त पैनल को बनाने समय सम्बन्धित नियमों की पूर्णतः उपेक्षा की गई थी; और

(ङ) क्या केन्द्रीय गृहमंत्रालय उक्त पैनल पर विचार नहीं करेगा तथा केवल योग्यता के आधार पर एक नया पैनल तैयार करेगा और यदि हाँ, भर्ती कब तक ?

गृह मंत्रालय में राज्य मंत्री (श्री योगेश्वर मकवाना) : (क) संघ लोक सेवा आयोग के एक सदस्य की अध्यक्षता में चयन समिति की 19-12-1979 को जयपुर में हुई अपनी बैठक में भारतीय पुलिस सेवा में पदोन्नति के लिए राजस्थान पुलिस सेवा के 10 अधिकारियों की एक सूची तैयार की थी। इस सूची का संघ लोक सेवा आयोग ने 18-2-1980 को अनुमोदन किया था।

(ख) उपर्युक्त सूची को तैयार करने में भारतीय पुलिस सेवा (पदोन्नति द्वारा नियुक्ति) विनियम 1955 के विनियम 5 के अनुसार त्रिभुजा एवम् गुण दोष पर उपर्युक्त ध्यान दिया था।

(ग) और (घ) सूची में सम्मिलित करने के लिए सिफारिश रुदा 10 पुलिस अधिकारियों में से चार अधिकारियों के नाम 1977 तथा 1978 में तैयार की गई सूची में भी थे। किन्तु वे चार अधिकारियों को प्रथम बार सूची में शामिल किया गया था, चयन समिति ने इन अधिकारियों को उपर्युक्तता का यथार्थ रूप से एवं तत्संबंधी नियम तथा विनियमों के अनुसार मूल्यांकन किया था।

(ङ) जो नहीं, श्रीमान्। प्रश्न नहीं उठता।

Nationalisation of National Rubber Manufacturers Ltd.,

5226. SHRI NIREN GHOSH: Will the Minister of INDUSTRY be pleased to state what steps have been taken for nationalisation of the National Rubber Manufacturers Ltd.

THE MINISTER OF STATE IN THE MINISTRY of INDUSTRY (SHRI CHARANJIT CHANANA): No decision has been taken for the nationalisation of National Rubber Manufacturers Ltd. Efforts are, however, being made for the revival of this undertaking and for that purpose a revival scheme is being prepared.